BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

DATED THIS

5th of June 1992

Present:

Hon'ble Justice Shri Ram Pal Singh .. Vice-Chaifman (3) Hon'ble Shri P.S. Habeab Mohamed .. Member (A)

APPLICATION No.1259/1986

Ram Singh, S/o Shri Sohan Lal, Chief Ticket Inspector. Northern Railway, New Delhi.

.. Applicant

(Shri B.S. Mainee, Advocate)

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- 1. The General Manager, Northern Railway, Baroda House, New Dolhi.
- .. Respondents
- 2. The Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi.
- 3. Shri Sabir Ali. S/o Shri Shamahuddin, R/o 24-E Mahabat Khan Road, Railway Colony, New Delhi

(Mr. .O.P. Kshatriya, Advocate)

This application having come up for orders before this Tribunal today, Hon'ble Shri P.S. Habeeb Mohamed, Member (A), made the following:

ORDER

1. Shri Ran Singh, Chief Ticket Inspector, Northern Railway has filed this application under section 19 of the Administrative Tribunals Act with the prayer for

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Annexure A:2, a letter from the 2nd respondent, which alters at a form of the reassignment of his seniority, earlier determined in letter No. 758-E/43/X/A/P-2 dated 9/9/1987, which was superseded by another letter of the Reilways No.729-E/26/2104/11/P-2 dated 22/3/1988. The impugned order from the 2nd respondent dated 9/6/1988 (13-A) reads as follows:

"In supersession of this Office Notice No.729-E/26/2104/11/P-2 dated 22-3-1988, the seniority assigned to Shri Ran Singh/Solan Chief Ticket Inspector, New Delhi vide this office letter No.758-E/43/X/A/P-2 dated 9-9-1987 will prevail."

This impugned order is in modification of the earlier letter of railways dated 18/3/1988 in which his seniority as C.T.I/NDLS has been correctly assigned. The prayer is for restoration of his seniority vide the earlier letter of 18/3/1988 which reads as follows:

"In continuation of this office letter of even number dated 6.1.1988 the objections were called for regarding assignment of seniority to Shri Ran Singh, CTI/NDLS. Only two objections of S/Shri S.C. Bhetnagar, CTI/NDLS & Sabir Ali, CTI/DLI were received in this office, which have been examined and overruled. The seniority assigned to Shri Ran Singh issued vide this office letter No.729-E/26/2104/ dt. 6.1.1988 is treated as final.

Consequent upon the finalization of seniority of Shri Ran Singh, CTI/NDLS, he is deemed to be premoted at par with his junior Shri Ram Dhan, in grade Rs. 250-380, w.s.f. 10-7-64 and as TTI/CTI gr.R.550-750 and 760-900 respectively w.s.f. 1.1.1979 and is due preforma pay fixation in gr. Rs. 250-380, 550-750 & 700-900 at par with his junior Shri Ram Dhan, which will be fixed after vetting of accounts. "

2. The case of the applicant is that as per decision of the Hon'ble Punjab & Haryana High Court he was entitled to be absorbed as Ticket Collector in the scale of Rs.130-212 (Rs.330-560) with effect from

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the date the grade was held by him and the Railway Administration was directed to treat his status as such and grant him consequential benefits.

averment The applicant is made, in the application, that he is qualified in the selection of Head Ticket Collector in the grade of Rs. 425-640 at the very first attempt in 1976 and he was entitled to be put in the panel above his juniors. The averments is also made that the Headquarters Office of the Railways decided to assign his senierity in the Ticket Checking staff from the date of his appointment, that is from 18/5/65 in terms of the General Manager's circular dated 12/11/1971 and the authorities has decided that he should be given proforma senierity in the grade of Rs. 425-640 and Rs.550-750 from the date of bhe premetion of his immediate juniors. Respondent No.2 issue a senierity list of Chief Ticket Inspectors in the scale of Rs. 700-900 on 9/9/1987 in which the applicant was shown at \$1.16 whereas his junior Ram Dhan was shown as S1.1. The seniority list circulated en 9/9/1987 (Annexure 5) shews Ram Dhan at the tep, ene Sabir Ali (Respendent Ne.3) at S1.4 and the applicant at Serul 16: He pretested against this seniority list in which he was shown as junior to Ram Dhan. After considering his representation, respondent 2 issued an amendment to the senierity list in terms of his letter dated 6/1/88 (Annexure A.7) in which he was shown at serial 244/A and Ram Dhan was shown below him at Item 1/A. Vide Annexure A-II the applicant was also informed that the senierity assigned to him has to be treated as final. However, to his surprise he found that the impugned erder dated 9/6/88 has been issued giving him lower

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lower seniority and placing him below Ram Dhan and the 3rd respondent Sabir Ali. Being aggrieved he has filed this application with the prayer as mentioned earlier.

- it is stated that the petitioner did not qualify in the selection in 1976 and the point is made that as por the seniority lists dated 8/1/88 and 18/3/88 are concerned. On representation of staff and examining the facts of the competent authority, the seniority lists of 8/1/88 and 18/3/88 were withdrawn being erroneous and were treated as cancelled vide the impugned order dated 9/6/88. The 3rd respondent has also filed the reply. But the main points are covered in the reply of the official respondent.
 - 5. We have heard the learned counsel Shri Mainee for the applicant and Shri Shashi Kiran for the official respondents.
 - the respective counsels we find that the principles of natural justice have been violated in issuing the impugned order dated 9/6/88 and that no notice has been given to the applicant. It was stated that an error can be corrected by the administrative authority and for this purpose it was not necessary to completely take the employee into confidence. We are unable to agree with this contention of the efficial respondents and have no hesitation, while leaving the issues open to quash the impugned order dated 9/6/88 and restore the earlier letter dated 18/3/88 in which his seniority was assigned (Annexure A.II). The impugned order is accordingly quashed and respondents 1 & 2 may take appropriate action after

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giving notice to the applicant and disposing of this case. If the applicant is still aggrieved by the erders which may be passed by the respondents, he may approach the proper forum for relief. The application is disposed of accordingly. The matter should be finally disposed of by the respondents within a period of 4 months with effect from the date of receipt of a capy of this order. No other relief can be granted to the applicant. There will be no order as to costs.

(P.S. HABEEB MOHAMED Member (A)

(RAM PAL SINGH) Vice-Chairman (J)

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